

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-775(ND)2018

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2018.**

**NAME OF THE COMPANY: M/s. United Liner Shipping Service LLP V/s. M/s. Satkar Logistics Pvt. Ltd**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	<b>For the Petitioner:</b>	Mr. Varun Singh and Mr. Gaurav Nair, Advocates		
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	<b>For the Respondent:</b>	Mr. Niteshwar Singh, Advocate		
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**ORDER**

Some more time is being prayed for by the Corporate Debtor to file the reply. The same is granted with subject to the payment of Rs. 5000/- in each case to the Prime Minister's Relief Fund.

To come up on 10<sup>th</sup> August, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**